



THE HIGH COURT OF KERALA

Ernakulam-682031
Email: hsec.hc-ker@gov.in
Phone: 04842562436
Fax: 0484 2391720

H1- 97171/18

Date: 22-11-2018

QUOTATION NOTICE

Quotation Number	H1- 97171/18
Due date and time for receipt of quotations	12/12/18 up to 2.00 p.m
Date and time for opening of quotations	12/12/18 at 3.00 p.m
Date up to which the rates are to remain firm for acceptance	Four months after the acceptance of quotation
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration) High Court of Kerala, Ernakulam - 31.
Superscription H1- 97171/18 Quotation for the refilling and part change of toner cartridges in various laser printers	

Sealed quotations are invited for refilling toner, changing drum, chip resetting and supply of consumables viz Doctor Blade, Wiper Blade, PCR, MRS, Contact Spring, Magnet etc for the following model printers in the High Court of Kerala, for a period of one year with effect from 01-02-2019

Sl No	Model
1	HP 1007 Laser printer
2	HP 1320 Laser printer
3	HP 5200n Duplex Printer
4	Canon LBP 1210 laser printer

GENERAL CONDITIONS

1. Acceptance of the quotation constitutes a concluded contract. Nevertheless, the successful tenderer must within a fortnight after the acceptance of his quotation execute an agreement at his own cost for the satisfactory fulfilment of the contract, if so required.

2. Withdrawal from the quotation after it is accepted or failure to supply within a specified time or according to specifications will entail cancellation of the order and purchases being made at the offerers expenses from elsewhere, any loss incurred thereby being payable by the defaulting party. In such an event the High Court reserves also the right to remove the defaulter's name from the list of High Court suppliers permanently or for a specified number of years.
3. No representation for enhancement of price once accepted will be considered during the currency of the contract.
- 4.(a) In cases where a successful tenderer, after having made partial supports fails to fulfill the contracts in full, all or any of the maintenance not provided may, at the discretion of the Purchasing Officer be obtained by means of another quotation or by negotiation or from the next higher tenderer who had offered to provide maintenance already and the loss, if any, caused to the High Court of Kerala shall thereby together with such sums as may be fixed by the High Court of Kerala towards damages be recovered from the defaulting tenderer.
(b) Any sum of money due and payable to the contractor under this contract may be appropriated by the High Court and set-off against any claim of the High Court for the payment of a sum of money arising out of or under any other contract made by the contractor with the High Court.
5. The rates quoted should be inclusive of all taxes, duties, cesses, etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/supply or delivery during the course of execution of the contract.
6. Payments will be made only after the completion of the work .
7. Any sum of money due and payable to the successful tenderer or contractor from High Court of Kerala shall be adjusted against any sum of money due to High Court of Kerala from him under any other contracts.
8. The High Court, if unsatisfied by the performance of the contractor can cancel the contract, at any time.
9. The High Court shall be entitled to assign this support arrangement to other external agencies, if unsatisfied by the services of the contractor and the contractor will be held liable for the expenditure incurred and the loss, if any sustained to the High Court.
10. Intending quotationers may submit the quotations on their own papers.



N.V Paul
Assistant Registrar
For Registrar (Administration)

